

Tamil Nadu National Law University  
One Day National Conference  
on  
Law and Agriculture : Prospects and Issues  
5th May, 2023 (Offline)



Jointly organised by  
Centre for Law and Agriculture, Tamil Nadu National Law University,  
Tiruchirappalli  
&  
Tamil Nadu Agricultural University  
Anbil Dharmalingam Agricultural College and Research Institute,  
Tiruchirappalli



## ABOUT TAMIL NADU NATIONAL LAW UNIVERSITY

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Tamil Nadu National Law University (TNNLU) was established by the Government of Tamil Nadu by an Act of the State Legislature (Act No. 9 of 2012) to provide quality legal education. TNNLU commenced functioning from the academic year 2013-2014. At present, it offers two undergraduate programmes, viz., B.A. LL.B. (Hons.) and B.Com. LL.B.(Hons.); three postgraduate programmes, viz., LL.M. in Corporate and Securities Law, Intellectual Property Law and Natural Resources Law; and also a Ph.D. programme. Admission to the courses is on the basis of marks scored in the Common Law Admission Test (CLAT).

The University Grants Commission (UGC) has included TNNLU in the approved list of universities and recognised it under section 12(B) of the UGC Act, 1956. The Bar Council of India has granted recognition to TNNLU as a Centre for Legal Education. TNNLU is a member of the Asian Law Institute, Singapore, the Association of Indian Universities (AIU), Shastri Indo-Canadian Institute and the Indian Academy of Social Sciences. TNNLU is also an empaneled institution with the Competition Commission of India (CCI).

## ABOUT THE CENTRE FOR LAW AND AGRICULTURE

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The 'Centre for Law and Agriculture' was established in TNNLU as a university-level research centre in the year 2021. The Centre was established with the objective to conduct interdisciplinary research and provide research support in policy-making and to create legal awareness amongst the various stakeholders of the agricultural sector of the country. The Centre has been granted a fund of Rs. 10 lakhs by the Government of Tamil Nadu for its establishment in September 2021.



## ABOUT TAMIL NADU AGRICULTURAL UNIVERSITY ANBIL DHARMALINGAM AGRICULTURAL COLLEGE AND RESEARCH INSTITUTE, TIRUCHIRAPPALLI

Tamil Nadu Agricultural University (TNAU) was established in 1971, fulfilling the responsibilities of teaching, research extension and agribusiness activities for the benefit of agricultural stakeholders. TNAU won the Sardar Patel Outstanding ICAR Institution Award in 2021. Anbil Dharmalingam Agricultural College and Research Institute, (ADAC&RI) Tiruchirappalli is one of the constituent colleges of TNAU, offering B.Sc. (Hons.) Agriculture degree programme. Further, M.Sc. (Ag.) programme is offered in 4 disciplines viz., Agronomy, Agricultural Entomology, Genetics and Plant Breeding, and Soil Science. Ph.D. research programme is carried out in 4 disciplines viz., Agronomy, Genetics and Plant Breeding, Soil Science and Agricultural Chemistry, and Agricultural Economics from 2020. Based on the research efforts done in the college, five high-yielding rice varieties (TRY 1, TRY (R) 2, TNAU Rice TRY 3, TRY 4 and TRY 5), one ragi variety (TRY 1) and one guava variety (TRY 1), all with good tolerance to sodicity were released. Several technologies have been developed and significant amongst them are technologies for the reclamation of sodic soils – gypsum, spent wash and alternative sources, reclamation of alkali water using gypsum bed technology and development of agroforestry using spot reclamation auger technology. The college also has three advanced centres, viz., Centre of Excellence in Sustaining Soil Health (COE-SSH) and Farm Women Knowledge Centre, and AICRIP on Management of Salt Affected Soils to support research. The college further has organised several capacity building programmes and national conferences. Entrepreneurship Development Institute of India (EDII) supported Trichy Agribusiness Incubation Forum (TABIF) to handhold support for student / young entrepreneurs. TABIF started functioning in 2019 and incubated 89 incubates including 21 start-ups and 8 individual farmers.

# Concept Note

Being majorly an agrarian economy, 54.6 % of India's population is engaged in agriculture and allied activities (Census 2011), accounting for 18.8 % of India's Gross Value Added (GVA) in 2021-22. There has been significant growth in agriculture-allied sectors including animal husbandry, fishery, poultry, and agri-business. Being a sector that acts as a source of food supply, supports the livelihood of many, contributes to the national income, supports industrial development, and facilitates commercialization, it requires effective management through legal and regulatory mechanisms.

Academic attempts for the development of legal knowledge in this sector have been complex since it requires an understanding of the interrelation of relevant concepts and theories in the fields of agriculture, sociology, politics, economics, geography, science, technology, and law amongst others. The complexity is further exacerbated since the discipline demands understanding the requirements of innumerable stakeholders including farmers, technocrats, agricultural labourers, insurance companies, banks, agricultural and allied industries, consumers of agricultural produce, agricultural research institutions, animals including cattle, the state, environment, and the population of the nation and the world at large. Further, agriculture exists in a space that interconnects several related areas of law like constitutional law, administrative law, international law, human rights law, labour law, the law of contracts, commercial law, land law, intellectual property and technology law, environmental law, insurance law, the law on finance and credit, and domestic and international trade law.

Therefore, the national conference aims to provide a platform for deliberation on various standpoints of researchers from diverse fields of knowledge to facilitate a deeper understanding of the role of law and policy in addressing the current and future challenges that the agricultural and the allied sectors face and may face in the foreseeable future in India and the world. The themes and sub-themes of the conference are chosen with an objective to facilitate and encourage transdisciplinary research inputs into the field of law and agriculture.

# Objectives of the Conference

- To learn the current and future needs, legal issues, and challenges of the agricultural and allied sectors in India.
- To understand the theoretical underpinnings of the interrelationship between law and agriculture and the current trends in the discipline of agriculture and the law or agricultural law.
- To comprehend the role of law and policy in dealing with the prospects and challenges of the agricultural and allied sectors in India.
- To identify various perspectives, approaches, and metrics through which legal mechanisms can aid in the progression of the agricultural sector in India.

## Sub-Themes Agriculture, Law and Development

- Agricultural law and legal theories
- Definition of agriculture and legal challenges
- Agriculture, law, and liberalisation
- Law, policy, and the role of governmental institutions in development of agriculture
- Agriculture and the Indian Constitution
- Agriculture and the judiciary
- Agriculture and land reforms
- Regulation of organic agriculture
- PSUs and agriculture
- Agriculture and economics
- Corporatisation of agriculture
- Food laws, standards, and consumerism
- Law and contract farming
- Forestry and environmental laws

## Agricultural Stakeholders and Legal Rights

- Agriculture and human rights
- Farmers' rights and law
- Agricultural labour and law
- Gender, agriculture, and law
- Law, food security, distribution, and nutrition
- Law governing associations and agriculture
- Law and policy, and the livestock sector
- Agricultural finance and law
- Agricultural marketing and law
- Agricultural subsidies and financial aid
- Agri-food business and rural entrepreneurship

## IPR and Agriculture

- Agriculture, agro-biodiversity, technology, and law
- Legislations and reforms of input management (legislations related to fertilizer, seed, pests, pesticides and GMO, and agricultural biotechnology amongst others)
- Plant variety protection and agriculture
- Seed protection and sustainability

## Agriculture and Environment

- Law, policy, and sustainable agriculture
- Agro-forestry, biofuels, and law
- Law, policy, and agricultural pollution
- Law, policy, and agricultural waste management
- Law and agricultural industries
- Interstate disputes in agriculture and environment
- International law and transboundary issues in agriculture and environment
- Environmental regulation on mining and agricultural zoning

These sub-themes are illustrative in nature and not exhaustive. Contributors may contribute to any sub-theme within the broad theme of the conference.

## Call For Papers

Original, unpublished, written contributions in the form of research/review articles are invited on the suggested sub-themes or the broad theme of the conference.

## Who Can Contribute?

Contributions are invited from bonafide students enrolled in undergraduate or postgraduate courses in any recognized university in India or abroad, research scholars, professionals, policymakers, academicians, practitioners, independent researchers, and agricultural stakeholders.

## Guidelines for Contributors

- **All contributions must be in the form of research/review articles in English. It should be original and neither published nor under consideration for publication elsewhere.**
- **Co-authorship is permitted to a maximum of 2 authors.**
- **Word Limit - Abstract: Not more than 350 words; Full Paper: 5,000-8,000 words (exclusive of footnotes).**
- **Abstracts and full papers with a similarity percentage exceeding 15% in Turnitin shall be summarily rejected.**
- **Font: Times New Roman, Font size: 12 (main text), Footnotes: 10, Line Spacing: 1.5, Alignment: Justified.**
- **All contributions must use Bluebook 21st edition or APA style of citation.**
- **The abstracts shall go through a blind peer review before being selected for presentation at the conference. The organisers reserve the right to reject any paper with content that is defamatory, offensive, or unrelated to the theme of the conference, etc.**
- **Abstracts must be submitted in both .pdf and .doc/.docx formats through the link provided on page number 7. The full papers of the selected abstracts must be emailed to [claconference@tnnl.ac.in](mailto:claconference@tnnl.ac.in) in both .pdf and .doc/.docx formats.**
- **Certificates for presentation shall be provided to the presenters. Selected papers shall be published in the form of conference proceedings. The best paper(s) shall be awarded.**

## Important Dates

- Last date for submission of abstract: **April 7, 2023**
- Intimation of acceptance of abstract: **April 13, 2023**
- Last date for registration: **April 17, 2023**
- Last date for submission of full paper: **May 2, 2023**
- Date of the national conference: **May 5, 2023**

**Link for Abstract Submission:** <https://forms.gle/eJm4F2tEpyxVmAzN8>

## Registration Details

- For students and research scholars: INR 500
- For others: INR1000
- For accommodation per day: INR1000

- Payment of the registration fee is mandatory for all the authors/presenters.
- The registration and accommodation fee mentioned is per author.
- The registration fee is non-refundable.
- Accommodation shall be provided to presenters and participants on request and subject to the availability and payment of the accommodation fee.

- **Name of the Account Holder:** The Registrar, Tamil Nadu National Law University
- **Bank Name:** UCO Bank
- **Account Name:** TNNLU CONFERENCE SEMINAR AND WORKSHOPS
- **Account Number:** 30030110042083
- **Branch and Address:** TNNLS Branch, Navalur Kuttapattu, Trichy-27
- **IFSC Code:** UCBA0003003
- **MISCR :** 620028012
- **Account Type:** S B Account



## Patrons

Prof. (Dr.) V. S. Elizabeth,  
Vice-Chancellor  
Tamil Nadu National Law University  
Tiruchirappalli

Dr. V. Geethalakshmi,  
Vice-Chancellor  
Tamil Nadu Agricultural University  
Coimbatore

## Convenors

Mr. Nideesh Kumar T V ,  
Assistant Professor of Law &  
Faculty-in-Charge, Centre for Law and  
Agriculture, TNNLU  
Tiruchirappalli

Dr. C. Vanniarajan,  
Dean, Anbil Dharmalingam Agricultural College  
and Research Institute (ADAC&RI)  
Tiruchirappalli

## Organizing Committee

Ms. Deepa Manickam, Assistant Professor of Law,  
TNNLU, Tiruchirappalli

Dr. S. Selvam, Professor (Agrl. Economics),  
ADAC&RI, Tiruchirappalli

Mr. V Ravindran, Assistant Professor of Law,  
TNNLU, Tiruchirappalli

Dr. J. John Gunasekar, Professor (Bio-Energy),  
ADAC&RI, Tiruchirappalli

Ms. Kusumika Sen, Research Assistant, Centre for  
Law and Agriculture, TNNLU, Tiruchirappalli

Dr. K. Geetha, Professor (FS&N), ADAC&RI,  
Tiruchirappalli

# CONTACT INFORMATION

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In case of any queries, kindly

- Email at [claconference@tnnl.u.ac.in](mailto:claconference@tnnl.u.ac.in) or,
- Contact :-

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Ms. Kusumika Sen, Research Assistant, Centre for Law and Agriculture, TNNLU at **8420141611**.

## VENUE

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